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O.A. No. 295 of 2011

Babulal Mohanta.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 12.05.2011

CORAM:

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. D.K.Behera, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. During the course of hearing on admission, Ld. Counsel for the applicant submitted that in view of the relevant circular of the Department of Personnel and Training, cases for compassionate appointments have to be considered thrice. Since, the applicant's case for compassionate appointment has been considered once and her case has been rejected by the CRC vide Annexure-A/4 dated 18.12.2007, the applicant would like to make a fresh representation bringing to the notice of the Respondents for consideration of her case for the second time in view of the aforesaid circular of the DoPT and, in that event, the Respondents may be directed to consider and dispose of the same in accordance with the rules.

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3. I have considered the submissions made by the Ld. Counsel for the parties.

4. Without expressing any opinion on the merit of the case and as agreed to by the Ld. Counsel for the parties, the applicant is granted liberty to make a representation to the Respondents as aforesaid and, in the event, such representation is received, the Respondent-Department shall consider and dispose of the same within a period of 60 days from the date of receipt of such representation under intimation to the applicant.

5. With the above observation and direction, the O.A. stands disposed of. No costs.

6. Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)

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